

orders for payment of grant-in-aid to the school up to the period ending 31st March, 1958 in relaxation of the normal condition of pre-payment, that is on the basis of submission of a statement of actual expenditure. The Delhi Administration have also been asked to ensure that the grant so paid is actually utilised by the management for the payment of arrears of staff salaries. The Delhi Administration and the Education Directorate have been requested to arrange for the payment of the salaries immediately.

**Shri Hem Barua (Gauhati):** The cold indifference of the Government is reflected in the incident of 18 teachers of the Arya Vedic Hindi school going on hunger-strike. They have not got their salaries for the last 12 months. At the same time, there was an enquiry committee instituted to go into the working of the aided schools and all that. That committee has submitted its report in November last. Up till now that report is not published for information either of this House or of the public. At the same time, serious charges have been made against the Government that it is not only in this school but in 12 other schools, the teachers have not got their salaries from 3 to 12 months. This is the state of affairs. At the same time, the Education Minister has stated that there is certain bungling there I want to know why is it that the Education Minister cannot authorise or instruct the Education Directorate to make payment to the teachers directly, instead of handing over the money to the school authorities. At the same time.....

**Mr. Speaker:** No, no. I am not going to allow this. Order, order. This is not the way. I would not have admitted this kind of a motion re: hunger-strike for the purpose of coercing the Government. Further this is a private school. The hon. Minister has said that he has issued instructions. How anything more could be

done now, in the circumstances, by the Government, I am unable to see unless we can accuse the Government of not having done a thing which it ought to have done. No adjournment motion lies.

**Shri Hem Barua:** On a point of order, Sir, the life of 18 teachers is involved.

**Mr. Speaker:** It is a precious thing (*Interruption*). Order, order. I am not concerned with it. Any person who goes on hunger-strike must take care of his own life and not come to Parliament for saving his life. I refuse to give consent to the adjournment motion.

#### PAPERS LAID ON THE TABLE

##### STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (1) Supplementary Statement No. II—Fourth Session, 1958.
- (2) Supplementary Statement No. V—Third Session, 1957.
- (3) Supplementary Statement No. XI—Second Session, 1957.

[See Appendix VII, annexure Nos. 104, 105, 106].

#### CORRECTION OF ANSWER TO SUPPLEMENTARY

The Deputy Minister of Irrigation and power (Shri Hathi): Sir, on the 24th March, 1958, in reply to a supplementary question put in the Lok Sabha by Shri Tangamani about the funds allotted to the Concrete and Soil Laboratory at Chepauk in Madras

[Shri Hathi]

out of a provision of Rs. 105 lakhs, I stated "So far as the Plan period is concerned, it is Rs. 1,95,818". This figure, however, relates to the provision earmarked for the above Station during the year 1958-59. The total allotment for the plan period in respect of this Station is Rs. 5,83,760.

### BUSINESS ADVISORY COMMITTEE TWENTY-THIRD REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):  
Sir, I beg to move:

"That this House agrees with the Twenty-third Report of the Business Advisory Committee presented to the House on the 15th April, 1958."

In this connection, may I add one thing? The Business Advisory Committee decided that on Tuesday, the House will sit till 6 o'clock. We have got a function on that day. Instead of sitting till 6 o'clock on Tuesday, the Government is prepared to give one hour more on Wednesday to complete the twelve hours, so that the Finance Bill will have 12 hours.

Mr. Speaker: Originally the Government agreed to allot 8 hours for the Finance Bill, but then we increased it to 12 hours and said that on each day we might sit for one hour more, instead of for five hours. The Government finds that on a particular day there is some other engagement. Therefore, they are prepared to allow that one hour out of their time on the next day.

The question is:

"That this House agrees with the Twenty-third report of the Business Advisory Committee presented to the House on the 15th April 1958, as now amended."

The motion was adopted.

### DEMANDS FOR GRANTS—Contd.

#### MINISTRY OF DEFENCE—Contd.

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Defence. Out of 6 hours allotted for these Demands, 1 hour and 56 minutes now remain.

Whenever the House is willing to sit longer to accommodate some hon. Members, that would not be counted normally as part of the time that is allotted, and therefore I will allow the 35 minutes extra taken yesterday also to be added to the remaining 1 hour 56 minutes. Then we will have about 2½ hours.

How long does the hon. Minister propose to take?

The Minister of Defence (Shri Krishna Menon): Just about an hour.

Mr. Speaker: I will call him at 1.45, he can go on till 2.45—or from 1.30 to 2.30. Shri Braj Raj Singh may kindly continue his speech.

श्री बजरज सिंह (फिरोजाबाद) :

प्रध्दल महोदय, कल के प्रतिरक्षा व्यय के वाद विवाद में सरकारी पक्ष के कई माननीय सदस्यों ने सदन का ध्यान इस तरफ दिलाया कि प्रतिरक्षा व्यय में और बढ़ोतरी होनी चाहिये। मैं देखता हूँ कि इस साल ७० करोड़ की बढ़ोतरी वैसे ही बजट में की गई है, परन्तु कुछ सदस्यों का कहना है कि इस के अतिरिक्त और भी बढ़ोतरी होनी चाहिये। इन माननीय सदस्यों का यह भी कहना है कि हमारे राष्ट्र को हमारे पड़ोसी राष्ट्र से खतरा भा रहा है और उस खतरे से बचने के लिये यह आवश्यक है कि हमारे प्रतिरक्षा व्यय में और अधिक बढ़ोतरी हो। मैं निवेदन करना चाहता हूँ कि जिस भाषा में इस सदन के कई माननीय सदस्यों ने अपने पड़ोसी राष्ट्र को दुश्मन कहा है, वह उचित नहीं है। किसी भी राष्ट्र से हमारी दुश्मनी का कोई सबाल नहीं है।